

the issue of the closure of the mine for adjudication to the Industrial Tribunal, Calcutta, on the 26th November, 1968. The Tribunal held that it was within the competence of the management to close down the business; the workmen were entitled to compensation under the Section 25FFF of the Industrial Disputes Act, 1947 and no more. It has not been possible to persuade the management to re-open the mine.

(b) On persuasion by the Assistant Labour Commissioner, however, the management has made some payments to cover the legal dues of the workers. Since the management have not fully paid the workers' legal dues, action is being pursued against the management. Claim petitions have already been filed under the Payment of Wages Act. Prosecutions for violation of the Payment of Bonus Act and breach of paragraph 9(2) of the Coal Mines Bonus Scheme, 1948 have also been launched against the management.

**PAYMENT OF LESS SALARY TO THE WORKERS OF COAL MINES**

1019. SHRI KALYAN ROY: Will THE MINISTER OF LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received from Indian Mine Workers' Federation any list containing names of coal mines in which workers are paid less salary than what is shown in the pay-sheets;

(b) if so, what are the details thereof;

(c) whether any investigation has been conducted in the matter; and

(d) if so, the results thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (d) A letter dated 2nd August, 1969 alleging that workers in the Pure Samla Colliery are being paid less wages than what is shown in the pay sheets, was received on 4-8-69.

The Regional Labour Commissioner (Central) Asansol has been instructed to investigate and take appropriate remedial action.

**RETRENCHMENT OF WORKERS FROM COAL MINES**

1020. SHRI KALYAN ROY: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that some workers have recently been retrenched from coal mines on medical grounds;

(b) if so, the details thereof; and

(c) whether those workers have been paid compensation and retrenchment benefits, etc. ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (c) The information is being collected and will be placed on the Table of the House.

**GHERAOS IN COAL MINES**

1021. SHRI KALYAN ROY : Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) how many gheraos have so far taken place in coal mines in Bihar; and

(b) what were the causes of these gheraos ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b) Information is being collected and will be placed on the Table of the House.

**WHEAT ALLOTMENT TO ROLLER FLOUR MILLS IN ORISSA**

1022. SHRI N. PATRA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number of Roller Flour Mills which are being allotted monthly quota of wheat by the Centre in the State of Orissa;

(b) the quantity of wheat allotted to the said Mills during the last six months; and

(c) whether the allotted quantity of wheat is being supplied regularly in time?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHEB SHINDE) : (a) to (c) The details asked for are being collected and will be placed on the Table of the Sabha.